

IN THE NATIONAL COMPANY LAW TRIBUNAL
NEW DELHI BENCH (COURT – II)

Item No. 231

Appeal-118/252/ND/2023

IN THE MATTER OF:

Income Tax Officer Ward 3(1)

... **Appellant/Petitioner**

Versus

RoC & (Atelier Realtch Pvt. Ltd.)

... **Respondent**

Under Section: 252(3) Co. Act.

Order delivered on 30.04.2024

CORAM:

SH. ASHOK KUMAR BHARDWAJ
HON'BLE MEMBER (J)

SH. SUBRATA KUMAR DASH
HON'BLE MEMBER (T)

PRESENT:

For the Appellant :

For the Income Tax Department : Adv. Sanjay Kumar, Adv. Easha

HYBRID HEARING (PHYSICAL & VC)

ORDER

As the judicial work in the Principal Bench has been ordered to be suspended for half day i.e. in the afternoon, the hearing in captioned matter is deferred to 19.07.2024.

Sd/-

(SUBRATA KUMAR DASH)
MEMBER (T)

Sd/-

(ASHOK KUMAR BHARDWAJ)
MEMBER (J)